

**IN THE INCOME TAX APPELLATE TRIBUNAL
“C” BENCH : BANGALORE**

**BEFORE SHRI N. V. VASUDEVAN, VICE PRESIDENT AND
SHRI CHANDRA POOJARI, ACCOUNTANT MEMBER**

ITA Nos.38 to 40/Bang/2020
Assessment Years : 2012-13, 2013-14, 2014-15

M/s. Lenovo (India) Pvt. Ltd., Fern Icon Level 2, Marathalli ORR, Doddanekundi, Bengaluru – 560 037. PAN : AABCI 3372 H	Vs.	The Assistant Commissioner of Income Tax, TDS Circle – 2(1), Bengaluru.
APPELLANT		RESPONDENT
Assessee by	:	None
Revenue by	:	Smt. R. Premi, JCIT (DR)(ITAT), Bengaluru
Date of hearing	:	22.12.2020
Date of Pronouncement	:	23.12.2020

ORDER

Per N. V. Vasudevan, Vice President

These appeals are filed by the assessee and the same are directed against the order of CIT(A)-13, Bengaluru, dated 13.11.2019 passed under sections 201(1) and 201(1A) of the Income Tax Act, 1961 (hereinafter called ‘the Act’).

2. The assessee has moved an application on 16.12.2020 in which it is stated that the assessee has filed Form 1 under direct tax Vivad Se Vishwas Scheme, 2020 in respect of the present appeals. The assessee has also obtained Form 3 certificate containing particulars of tax arrears and the amount payable in Form 3 from the Income Tax Department. In the circumstances, the assessee has prayed for withdrawing the appeals.

3. The appeals are accordingly dismissed as withdrawn.

4. In the result, assessee's appeals are dismissed.

Pronounced in the open court on the date mentioned on the caption page.

Sd/-

(CHANDRA POOJARI)
Accountant Member

Sd/-

(N. V. VASUDEVAN)
Vice President

Bangalore,

Dated: 23.12. 2020.

/NS/*

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| 1. Appellants | 2. Respondent | 3. CIT |
| 4. CIT(A) | 5. DR, ITAT, Bangalore. | 6. Guard file |

By order

Assistant Registrar,
ITAT, Bangalore.